

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2832  
ANSWERED ON:14.03.2013  
INTEGRATED RURAL ACTION PLAN  
Amlabe Shri Narayan Singh

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the details of the funds allocated to Madhya Pradesh State under Integrated Rural Action Plan funded by the Union Government;
- (b) the names of the districts where the said scheme has been implemented;
- (c) the time by which the said scheme is likely to be implemented in other districts including Rajgarh;
- (d) whether any complaints of irregularity in the said scheme funded by the Union Government have been received; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRILAL CHAND KATARIA)

(a)&(b): In the State of Madhya Pradesh, 10 districts namely Anuppur, Balaghat, Dindori, Mandla, Seoni, Shahdol, Sidhi, Umariya, Chhindwara, Singrauli are the Selected Tribal and Backward Districts (as identified by the Ministry of Home Affairs and Planning Commission) under Integrated Action Plan (IAP). Pradhan Mantri Gram Sadak Yojana (PMGSY) in these districts is executed by the State and the responsibility of timely completion of the road works under the programme rests with them. The projects costing Rs. 4,267 crore for constructing 16,683 Kms of roads have been cleared by the Ministry for execution in these 10 districts, out of which, the State has completed 13,338 Kms of road works upto Dec, 2012. Performance of LWE/IAP Districts under IAY during 2012-13 is given as Annexure-'A'.

(c): Identification and inclusion of any new district under Integrated Action Plan is through the Planning Commission with consultation of the Ministry of Home Affairs.

(d)&(e): Complaints are received from public and public representatives concerning quality of construction, maintenance of roads, delay in construction etc. and these are forwarded to the States for necessary action. In some cases, National Quality Monitors (NQMs) are also deputed in some cases and their reports are shared with the States for corrective action. Details of complaints received during the period 2011-12 and 2012-13 (upto February, 2013) in the State of Madhya Pradesh are at Annexure-'B'.